

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/7065/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Goalpara.

Dated Guwahati the 23rd August, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJG/4301 Date 20.08.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 25.08.2022 & 26.08.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 24.08.2022 (after Court hours), till the morning of 30.08.2022 (before Court hours)**, has been granted. Further, the Addl. District & Sessions Judge, Goalpara and in his absence, the next senior most Judicial officer at the station would remain in charge of your Court and office during your absence.

Yours faithfully,


sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/7066/A, dated , 23-08-2022

Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE) *Pds*